

land in one stretch located as far as possible in central part of the district for developing instructional farm, infrastructural and civic facilities, adequate technical back-stopping from the host institutions and acceptance of funding pattern. These criteria are followed while setting up of new Krishi Vigyan Kendras.

(f) The question does not arise.

[English]

#### Missing of Pakistani National

2066. SHRI MOHAN RAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ninety Pakistani nationals in the country are missing;

(b) if so, the details thereof ;

(c) whether any efforts have been made to trace these Pakistani nationals and the action taken against them;

(d) if so, the details thereof ; and

(e) the specific measures proposed to be taken by the Government to ensure that Pakistani nationals visiting India must go back with a view to check activities of ISI of Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) According to information available, 2903 Pak nationals were reportedly missing/untraced as on 30.4.1997. State-wise details are : Andhra Pradesh-29, Bihar- 35, Delhi- 90, Gujarat- 44, Haryana- 1, Karnataka- 76, Kerala-108, Maharashtra- 1392, Madhya Pradesh-227, Orissa-8, Punjab- 8, Rajasthan- 83, Tamil Nadu- 21, Uttar Pradesh- 421 and West Bengal- 360.

(c) to (e) The foreigners Act, 1946 prohibits foreigners from staying unauthorisedly in the country. Powers under this Act have been entrusted to the State Governments/ Union territory Administrations to detect and deport Pak nationals staying in the country unauthorisedly. The Central Government has also been issuing instructions, from time to time, stressing upon the State Governments/Union Territory Administrations to launch special drives to detect and deport such Pak nationals.

#### Prof. Lakdawala Committee

2067. SHRI SANAT MEHTA :  
DR. M. JAGANNATH :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Government have accepted the Lakdawala formula for identification of persons below poverty line for the new PDS scheme ;

(b) if not, the other formula accepted for the purpose ;

(c) whether Government have any proposal for the revival of the Prof. Lakadwala Committee on the Public Distribution System;

(d) whether the Government of Andhra Pradesh and other states have also requested the Union Government for the revival of the said Committee;

(e) if so, the details ; and

(f) the decision of the Government in regard thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) Yes. Sir.

(b) Does not arise.

(c) There is no Committee under the name and style Lakdawala Committee on Public Distribution System (PDS).

(d) Does not arise.

(e) Does not arise.

(f) Does not arise.

[Translation]

#### Tribals of Sirmaur H.P.

2068. SHRI K.D. SULTANPURI : Will the Minister of WELFARE be pleased to state :

(a) whether any memorandum has been received from the Government of Himachal Pradesh regarding announcing 'Hatis' in district Sirmaur has tribals and also conducting the census of these tribals;

(b) whether Member of Parliament of that constituency has raised this matter under Rule 377 demanding declaration of this area as tribal area; and

(c) if so, the decision taken thereon ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) The Government of Himachal Pradesh has recommended inclusion of "Hati" in the list of Scheduled Tribes. In so far as conducting the census of "Hatis" is concerned no proposal has been received.

(b) Yes Sir.

(c) The Government of Himachal Pradesh and the Registrar General of India have been requested to send their views on the proposal.